

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 131
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd.

.... Applicant/petitioner

v.

Ninex Developers Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 30.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the RP

Mr. Rakesh Kumar, Mr. Dhruv Gupta & Mr. Sahil
Dhawan, Adv.

For the Respondent


Mr. Vivek Sinha, Mr. Kautikaya Jain, Mr. Vivek Malik,
Mr. Himanshu, Advs.

ORDER


CA-1800(PB)/2019

The order dated 25.09.2019 has not been complied. Reiterating the aforesaid order, we direct that the Ex-Director-non applicant Mr. Sandeep Garg, Mr. Ram Mehar Garg & Ms. Veena Garg shall handover the possession of the vehicles which have been listed in the order dated 25.09.2019 which were supposed to have been done as per the direction issued on 25.09.2019. On behalf of the aforementioned directors their Ld. Counsel state that the needful shall be done. The matter be posted for hearing tomorrow i.e. 01.10.2019. In the meantime reply be filed by the Ex-Director/Promoter during the course of the day. Response by the RP shall be filed tomorrow in the Court.

List for further consideration on 01.10.2019.



(M.M.KUMAR)
PRESIDENT



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)